

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 119
IA No. 76/JPR/2022
CP No. (IB)- 06/10/JPR/2022
Under Section 10 of IBC, 2016

In the matter of:

Ppagro India Pvt. Ltd.

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. SUBRATA KUMAR DASH, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Nitesh Shrivastava, Adv.
Jai Prakash Rawat, in person.

ORDER

Heard Mr. Nitesh Shrivastava, Advocate for the Applicant. In compliance of the order dated 08.02.2022, no steps have been taken with regard to service to the Respondents in the main petition. Learned counsel for the Petitioner is directed to serve the Respondents RoC, IBBI, Income Tax Department and Creditors at their address by speed post and file affidavit of service along with copy of postal slips and tracking reports within 2 weeks. Reply, if any, may be filed within 2 weeks thereafter with a copy in advance to the opposite counsel. It is also found that financial statements are not complete and the counsel for the Petitioner is directed to complete his financial statements also.

List the matter on 10.03.2022.

Sd-

(Subrata Kumar Dash)
Technical Member

Sd

(Deep Chandra Joshi)
Judicial Member

February 11, 2022